GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1183
ANSWERED ON:05.03.2013
PROVOCATIVE SPEECHES
Meghwal Shri Arjun Ram ;Yadav Shri Ranjan Prasad

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Ministry is aware that some writers and literatures are using Article 21 of the Constitution as a shield to give provocative speeches to malign other classes in public in the name of Right to Freedom;
- (b) if so, the details of such cases that come into light during the last one year and the action taken by the Government in each of such case; and
- (c) the effective measures taken by the Government to check such misuse of freedom of speech in the name of Article 21 of the Constitution?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRIP. BALRAM NAIK)

(a) to (c) Article 21 of the Constitution of India states that `No person shall be deprived of his life or personal liberty except according to procedure established by law`. The right to freedom of speech is enshrined in Article 19 of the Constitution. This right is subject to the power of the State to make a law imposing reasonable restrictions on the right in the interest of various considerations set out in the said article of the Constitution.